

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
COURT - II**

**CP. No. 112(ND)2015**

**Coram:**

**PRESENT:**

**SHRI S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**

**SMT. INA MALHOTRA  
HON'BLE MEMBER (JUDICIAL)**

**ATTENDENCE CUM ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRINUNAL ON 13.10.2017.**

**NAME OF THE COMPANY : Sandeep Madan & Ors  
Vs.  
Brys Projects Pvt. Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT : 397/398**

**PRESENT:**

**For the PETITIONER :- Mr. Parvinder Singh, Advocate**

**For the RESPONDENT NO. 5 :- Mr. Kunal Sabharwal, Advocate**

**For the RESPONDENT NO. 4 & 6 :- Mr. Shashank Agarwal, Advocate**

**For the RESPONDENT NO. 2 & 3 :- Mr. Manish Kumar, Advocate**

**ORDER**

Receipts having evidence of payments Rs. 20,000 to the Prime Minister Relief Fund has been placed on record. Bailable warrant issued to the directors of the Respondent no. 1 company have been returned back unserved. However Mr. Manish Kumar, Advocate has appeared for them and filed his memo of appreance. Mr. Manish Kumar is directed to ensure the presence of respondent no. 2 and 3 in CP No. 111(ND)/2015 & 112(ND)/2015. List on 17<sup>th</sup> October 2017 for the presence of respondent no. 2 and 3. Reply, if any, be filed.

-Sd-

**S. K. MOHAPATRA  
HON'BLE MEMBER (T)**

-Sd-

**INA MALHOTRA  
HON'BLE MEMBER (J)**